

# ACT No. XIII. OF 1841.

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*Passed by the Right Hon'ble the Governor General of India in Council,  
on the 16th of August, 1841.*

AN Act for explaining the Provisions of Act No. XXV. of 1836.

I. It is hereby declared and enacted, that the Import Duty on Wine and Spirits in Casks shall be settled on the quantities registered at the time of Importation without any deduction whatsoever: Provided always, that the Keeper of every Warehouse indicated by Act No. XXV. of 1836, shall, in accounting with the Customs' Department for the article so warehoused, be allowed ullage on such Wine and Spirits at the rate of 10 per cent. for one year according to the time for which such Wine and Spirits shall have been lodged.

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